

ODISHA ACT 7 OF 2011

**THE ODISHA LEGISLATIVE ASSEMBLY DEPUTY SPEAKER'S SALARY
AND ALLOWANCES (AMENDMENT) ACT, 2011**

TABLE OF CONTENTS

SECTIONS

1. Short title and commencement.
2. Amendment of section 3.
3. Amendment of section 4.
4. Amendment of section 4-A.

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**THE ODISHA LEGISLATIVE ASSEMBLY DEPUTY SPEAKER'S
SALARY AND ALLOWANCES (AMENDMENT) ACT, 2011**

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dated the 12th May, 2011 (No.1122)]

AN ACT FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY
DEPUTY SPEAKER'S SALARY AND ALLOWANCES ACT, 1959.

Be it enacted by the Legislature of the State of Odisha in the
Sixty-second Year of the Republic of India as follows:—

Short title
and
commence-
ment.

1. (1) This Act may be called the Odisha Legislative Assembly
Deputy Speaker's Salary and Allowances (Amendment) Act, 2011.

(2) It shall be deemed to have come into force on the 1st
day of June, 2009.

Amendment
of section 3.

2. In section 3 of the Odisha Legislative Assembly Deputy
Speaker's Salary and Allowances Act, 1959 (hereinafter referred to
as the principal Act), for the words "five thousand and five hundred
rupees", the words "twenty-three thousand rupees" shall be
substituted.

Odisha Act
25 of 1959.

Amendment
of section 4.

3. In section 4 of the principal Act, for the words "rupees three
thousand ", the words "rupees ten thousand " shall be substituted.

Amendment
of section 4-A.

4. In section 4-A of the principal Act, for the words "rupees
seven thousand and five hundred ", the words "rupees twenty-four
thousand " shall be substituted.

*[For the Bill, See *Odisha Gazette* Extraordinary dated the 31st March,
2011 (No.745 [I Legis-42/ 2010]

** Came into force on the 1st day of June, 2009.